

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING

LOK SABHA
UNSTARRED QUESTION NO.2891
TO BE ANSWERED ON 6th AUGUST, 2015

MAJOR PORT TRUSTS ACT, 1963

2891. SHRI B. VINOD KUMAR:

Will the Minister of SHIPPING be please to state:

पोत परिवहन मंत्री

- (a) whether the Government proposes to amend the Major Port Trusts Act, 1963 to change the management structures of major ports on the lines of the Companies Act to help them to function more efficiently and take decisions more independently and quickly;
- (b) if so, the details thereof,
- (c) whether the said amendments also seek to allow raising funds from the markets and follow accounting and disbursing norms as per the Companies Act; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI PON. RADHAKRISHNAN)

(a)to(d):The company structure has certain benefits such as raising of financial resources from the market for development, accountability and disclosure norms, faster decision making and flexibility which can enable Major Ports to compete with the dynamics of the market both domestic and global. Any change in institutional structure of the Major Ports will be done keeping the overall interests of various stakeholders in mind in order to increase the efficiency of the ports.
